

12.01 ½ hrs.

Title: The Secretary-General, Lok Sabha reported the messages received from the Rajya Sabha regarding passing of the Constitution (Ninety-first Amendment) Bill, 2000 by the Rajya Sabha at its sitting held on the 23rd August, 2001; enclosing a copy of the Code of Criminal Procedure (Amendment) Bill, 2001 which had been passed by the Rajya Sabha at its sitting held on the 23rd Aug., 2001 and laying the same on the Table.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 2001, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Ninety-first Amendment) Bill, 2000, which was passed by the Lok Sabha at its sitting held on the 21st August, 2001."
 - ii. "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Code of Criminal Procedure (Amendment) Bill, 2001 which has been passed by the Rajya Sabha at its sitting held on the 23rd August, 2001."
2. Sir, I lay on the Table the Code of Criminal Procedure (Amendment) Bill, 2001, as passed by Rajya Sabha on the 23rd August, 2001.
